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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.859 OF 2012  
CUTTACK, THIS THE 3<sup>RD</sup> DAY OF JANUARY, 2013

**CORAM**  
**HON'BLE MR. A.K. PATNAIK, MEMBER(JUDL.)**

Sri K.C. Samal,  
aged about 46 years,  
son of Khandia Samal,  
At/Po-Garh Palasuni,  
Via/P.S-Parajang,  
Dist-Dhenkanal,  
Ex-GDSBPM Garh Palasuni.

.....Applicant

Advocate(s)..... Mr. P.K. Padhi

**VERSUS**

Union of India represented through

1. Secretary cum Director General of Posts,  
Dakbhawan,  
Sansad Marg,  
New Delhi-110001.
2. Director of Postal Services,  
Sambalpur Region,  
At/Po/Dist- Sambalpur,  
Odisha -768001
3. Superintendent of Post Offices,  
Dhenkanal Division,  
At/Po/Dist-Dhenkanal-759001

..... Respondents

Advocate(s) Miss S.Mohapatra,ASC

ORDER(ORAL)

**MR. A.K. PATNAIK, MEMBER(JUDL.) :**

1. Heard Shri P.K.Padhi, learned counsel for the applicant and Miss S.Mohapatra, learned ASC appearing on behalf of the Respondents.
2. At the outset, Shri Padhi submitted that the applicant has filed this O.A. praying therein for direction to be issued to Respondent No.2 to dispose of the appeal dated 24.11.2011(Annexure-A/2) within a specific time frame. As an interim measure, Shri Padhi has prayed for direction to be

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issued to Respondent No.3 not to fill up the post of GDSBPM, Garhpalasuni BO till dispose of the above said appeal.

In consideration of the submissions made by the learned counsel for the parties, I dispose of this O.A. with direction to Respondent No.2 to consider and dispose of the appeal dated 24.11.2011(Annexure-A/2) filed by the applicant, if not yet disposed of and communicate the decision thereon through a reasoned and speaking order to the applicant within a period of two months from the date of receipt of this order. It is, however, directed that status quo in respect of filling up of the vacancy as on date shall be maintained till disposal of the aforesaid representation.

3. With the above observation and direction, this O.A. is disposed of. No costs.

4. Copy of this order along with copy of the O.A. be sent to Respondent No.2 at the cost of the applicant for which Shri Padhi undertakes to file the requisite by 8.1.2013.

5. Free copies of this order be made over to the learned counsel for the parties.

  
(A.K.PATNAIK)  
MEMBER(J)

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